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SHRI A. D. MANI: May I ask the Minister whether his attention has been drawn to the grievance that the Rajya Sabha is getting scanty publicity in the Radio and greater prominence is given to the Lok Sabha? May I ask him further if any proposal has been made to him that there should be a separate section for "Today in Parliament" for the Rajya Sabha and another one for Lok Sabha so that the proceedings of both Houses may be properly covered?

SHRI K. K. SHAH: What I read out was from the proceedings of the Rajya Sabha at least

SHRI B. K. P. SINHA: May I know if the hon. Minister is aware that most of the names that he had read, though they may be drawn from the most important profession of the world today, most of these gentlemen are politically oriented, and therefore whenever a gentleman is "right" inclined, the report leans towards the right, and if the gentleman is "left" inclined, the report instead of being objective leans towards the left? In every case the reports are neither accurate nor objective. Therefore, will he think of revising this and entrusting this to those who can make objective reports?

SHRI K. K. SHAH: I do not agree with my friend, but the fact that he says that they load one thing one way and another thing another way itself proves how objective we have been, and we have been fair to both sides. When the complaints are from both sides, it may be that in balancing the finer element is not looked after, but it gives me satisfaction that I have been fair to both sides.

श्री राजनारायण: मैं मंत्री जी से जानना चाहता हूं कि जिन्होंने लिखित शिकायत दी उनके नाम तो पढ़ दिये और कुछ लोग ऐसे भी होंगे जिन्होंने मौखिक...

श्री के० के० शाह: आपका नाम है।

श्री राजनारायण: तो हमारा नाम क्यों नहीं पढा? में तो रोज ही जब रेडियो सुनता हूं तो कभी कभी मंत्री जी को फोन करना पड़ता है कि हमारा नाम क्यों छोड़ दिया
गया, एस० एस० पा० का नाम क्यों छाड़
दिया गना। अपने राज्य सभा के सचिव
बनर्जी साहब को बता देते हैं, अपने माननीय
मंत्री जी को भी बता देते हैं कि परपजली
हमारा और एस० एस० पी० का नाम
छोड़ दिया जाता है।

SHRI K. K. SHAH: So far as my friend Shri Rajnarain is concerned, whenever he has drawn my attention I have pointed out to him that if not in 9 P.M., in "Today in Parliament", if not "Today in Parliament" in the Hindi Bulletin he has been mentioned and I think by and large he has been satisfied.

JUMPING OF BAIL BY DR. DHARMA TEJA

*33. SHRI BHUPESH GUPTA: SHRI BHUPINDER SINGH: DR. (MRS.) MANGLADEVI TAL-WAR:t SHRI S. K. D. PALIWAL: SHRI N. R. MUNISWAMY: SHRI V. M. CHORDIA:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government's attention has been drawn to the Press reports to the effect that Dr. Dharma Te] a jumped bail in U.S.A. and fled to Switzerland along with members of his family;
- (b) whether the Indian Embassy in U.S.A. has sent any report to Government in this connection:
- (c) what steps Government proposes to take in the circumstances for securing Dr. Teja's extradition; and
- (d) whether the Swiss Government have been contacted in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Madam. They have fled to Costa Rica and not to Switzerland.

tThe question was actually asked on the floor of the House by Dr. (Mrs.) Mangladevi Talwar.

(b) Yes, Madam.

Oral Answers

(c) As soon as information about their fleeing to Costa Rica was received, delegation headed by Dr. P. K. Banerjee, Minister in the Embassy in Washington was sent to Costa Rica to meet the President and the Foreign Minister of Costa Rica. The delegation had taken with them all papers relating to the case against the Tejas including certified and original copies of the order of the U.S. Commissioner certi fying the case for extradition of Dr. and Mrs. Teja and the warrant of arrest Issued by the U.S. Commissioner for the arrest of Dr. and Mrs. Teja. As a result of the efforts of this delegation, the Costa Rican Government cancelled the travel documents of the Tejas and also ordered their arrest pending their depor tation to U.S.A. However, Tejas pro bably got scent of this order and went into hiding. An attorney submitted a petition on their behalf to the Supreme Court of Costa Rica praying for cancel lation of the orders for the arrest of Dr. and Mrs. Teja pending their depor tation and for grant of political asylum to them. On November 1, 1967, how ever, the Tejas surrendered to the Costa Rican authorities and pending decision on their application for political asylum they were placed under police surveil lance. A delegation headed by Dr. P. K. Banerjee, Minister, has again been sent to Costa Rica to represent our case at the highest level in Costa Rica with a view to convincing the authorities that the Tejas are criminal fugitives and that the case against them relates purely to criminal offences, and the question of granting political asylum to them does not arise.

(d) Does not arise.

DR. (MRS.) MANGLADEVI TAL-WAR: In the statement the Minister has stated most of the points that I wanted to ask him. So I have no ques-ions to ask.

SHRI N. R. MUNISWAMY: May I know whether any steps have been zaken by the judiciary there in the J.S.A. to press the sureties who have

executed the bond to produce this fugitive from justice as and when adjournments are

SHRI SURENDRA PAL SINGH: Madam, the Tejas are in Costa Rica at the present

SHRI N. R. MUNISWAMY: What about the surety?

SHRI SURENDRA PAL SINGH: The surety and the bail amount have been forfeited. That has already been forfeited.

SHRI SURENDRA PAL SINGH: It is not

श्री विमलकमार मन्नालालजी चौरड़ियाः क्या श्रीमान् यह बतलायेंगे कि हमारे प्रयत्नों के बावजद भो हम डा० तेजा को गिरफ्तार क्यों नहीं कर सके और अभी तक मामला कोटों में ही क्यों चल रहा है और हम उसके खिलाफ पूरो तौर पर कार्यवाही नहीं कर सके ? इसके बारे में पूरी तरहसे कानुनी सलाह लेकर के और माम्लीस्तरपर इस मामले को न लेकर उच्च स्तरपर निर्णय लेने के लिये और आवश्यकता पड़े तो अमरीकन गवर्नमेंट पर प्रेशर डालकर भो अगर उन क्रिमिनल के खिलाफ उचित कार्यवाही हो सके, इसके लिये सरकार की ओर से क्या विशेष कदम उठायेजा

true that we have not taken all the necessary steps to get the Tejas back in India. Everything possible has been done legally and otherwise. I wish the hon. Member will point out where we have failed. Whatever could be done legally has been done with the fullest co-operation of the American authorities and everybody else.

SHRI N. SRI RAMA REDDY: What is the position with regard to the asylum that he has prayed for before the Costa Rican Government? Are the Government of India going to contest it in that country or will they leave it to the Government of the U.S.A.? Who has got to take the responsibility to contest the request of Mr. Teja?

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SHRI SURENDRA PAL SINGH: As I have said in the statement, the question of giving them political asylum is still under the consideration of the Costa Rica authorities. Our delegation has gone there for the purpose of putting our case before them and to convince them that the Tejas are not victims of any political persecution but are criminal fugitives and criminal cases are pending against them. We are very hopeful that they will see the reason at the back of our case and would ultimately deport them.

SHRI NIREN GHOSH: It seems strange that Dr. Teja comes to India and goes out and in extradition proceedings he also jumps bail. Dr. Teja succeeds and the Government of India always fails. That is the position. Did you take proper vigilance steps, taking into account the possibility that he may jump bail and perhaps the U.S. Govern-] ment may also give him some assistance in jumping bail, to apprehend him physically or in any other way so that this criminal is brought to the soil of India?

SHRI SURENDRA PAL SINGH: May I at the very outset say that at the time when they jumped bail extradition proceedings were in progress. Even when they applied for the bail we opposed their bail application tooth and nail. We did not succeed. Under the local law the bail could be given. As to what steps we took for preventing their escape, we did everything possible. We informed all countries about the position of the case, about the cancellation of their passport. We made appeal to all countries not to give them facilities for travelling for any place outside America. Even then they managed to go out. Whatever legally is possible is being done from our side.

SHRI G. MURAHARI: I would like to know whether Government's attention has been drawn to a statement made by Dr. Teja wherein he has accused both the Prime Minister and certain Ministers of the Indian Government of having had certain financial dealings with him, and he has alleged that because of this the Government of India is trying to hound him or what-

ever it is. So, I would like to know whether the Government has answered .. .(*Interruptions*). It is in the Press. Government knows about it.

SHRI SURENDRA PAL SINGH: Before I answer that question, Madam, may I make an appeal to the hon. Member through you? It is this that the negotiations that are being carried on with the Costa Rican Government are of a very delicate nature and I would appeal to the hon. Member not to ask any searching or probing questions at this stage because that might

THE DEPUTY CHAIRMAN: He wants to know whether there is a Press report.

SHRI SURENDRA PAL SINGH: Well, there have been a number of Press reports

(Interruptions)

SHRI TRILOKI SINGH: May I know if there is an extradition treaty between India and Costa Rica? If not, under what law do the Government of India propose to have Dr. Dharma Teja extradited back to India?

SHRI SURENDRA PAL SINGH: Madam, it is a fact that there is no extradition treaty between India and Costa Rica. But what we are trying is *to* have them deported back to America because they jumped bail from America and we are hoping that we will be getting them deported back here under the treaty which we have with America.

NUCLEAR NON-PROLIFERATION TREATY

*34. SHRI HARISH CHANDRA MATHUR:t SHRI JAIRAMDAS DAULAT-

RAM: SHRI NIREN GHOSH: SHRI SITARAM JAIPURIA: SHRI RAM CHANDER: SHRI R. P. KHAITAN : SHRI V. M. CHORD IA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have examined the joint draft of a Nuclear Non-proliferation Treaty presented by U.S.A.

fThe question was actually asked on the floor of the House by Shri Harish Chandra Mathur.